

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.580/07

Friday this the 21st day of September 2007

C O R A M :

**HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

P.N.Saji,
S/o.Neelakanda Pillai,
BPM, Manarkayam,
Changanacherry Postal Division.
Residing at Puliyallunkal,
Cherakadavu P.O. - 686 520.

...Applicant

(By Advocate Mr.V Sajith Kumar)

Versus

1. Union of India represented
by the Secretary to the Government,
Ministry of Communications,
Department of Posts,
Government of India, New Delhi.
2. The Superintendent of Post Offices,
Changanaserry Postal Division,
Changanaserry.
3. The Chief Post Master General,
Kerala Postal Circle, Trivandrum.

...Respondents

(By Advocate Mr.P.S.Biju,ACGSC)

This application having been heard on 21st September 2007 the
Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN

The applicant, BPM, Manarkayam appeared in the examination for
the post of Postman held on 22.4.2007. He is aggrieved that he has not
passed in Paper A and C. He has filed this application seeking the
following reliefs :-

(Signature)

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1. To declare that the valuation conducted by respondents/examiners without answer key and guidelines for awarding marks, in the departmental examination for the post of postman held on 22.4.2007 is liable to be annulled being unfair, arbitrary and illegal.
2. To direct the respondents to circulate and publish, the answer key for all the 3 papers in the postman examination for the year 2007 and in the subsequent years.
3. To direct the respondents to conduct revaluation of the answer sheets of the applicant in the (Paper A1) and Paper C of the postman examination held pursuant to Annexure A-1 and declare the results counting the marks obtained in the revaluation.

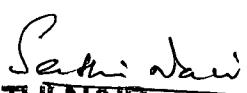
2. He has submitted a representation to the C.P.M.G on 17.9.2007 seeking a revaluation of the papers which is pending consideration.

3. We observe that he is seeking general reliefs regarding methodology of conducting the examination, providing answer key and guidelines for awarding marks etc. for which the proper forum to approach is the departmental authorities before coming to this Court. There are established guidelines and if any modification is required, the applicant has different avenues in the department which he should have accessed first before approaching this Court. He is, therefore, permitted to make a detailed representation on all these issues to the respondents and if such a representation is filed, the respondents shall consider the same and give an appropriate reply to the applicant. The O.A is disposed of accordingly.

No order as to costs.

(Dated this the 21st day of September 2007)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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